

8-
(1)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No. 918/2001

New Delhi, this the 17th day of the April, 2001

HON'BLE MR. JUSTICE ASHOK AGARWAL, CHAIRMAN
HON'BLE MR. S.A.T.RIZVI, MEMBER (A)

Sh. Raj Kumar Mahajan
r/o L-405, Agrasen Awas
66 I.P. Extension,
Patparganj
Delhi-110092.

... Applicant
(By Advocate: Shri Vikas Mahajan)

V E R S U S

1. Govt. of NCT of Delhi
Through its Chief Secretary
5, Sham Nath Marg,
Delhi-110054.
2. Union of India
Ministry of Home Affairs,
Through its Secretary
North Block
New Delhi.
3. The Secretary
Administrative Reforms Department
Govt. of N.C.T. of Delhi
5, Sham Nath Marg,
Delhi-110054.

... Respondents

ORDER (ORAL)

Justice Ashok Agarwal:

Applicant is a Part Time Member of the Public Grievances Commission which was established vide resolution dated 25.9.1997 at Annexure A-1. Aforesaid Commission consists of one Chairman, one Whole-Time Member and two Part-time Members. The salary of the Chairman was fixed at Rs.9,000/- p.m. together with allowances whereas that of Whole- Time Member at Rs.7500/- p.m. together with allowances and that of Part-Time Members at Rs.7500/- p.m. but without allowances. Whereas the salary of the Chairman has been increased in the range of Rs.30,000/ p.m. and that of Whole-Time Member in

V.L.A.

S
R

the range of Rs.25,000/p.m., the salary of Part-Time Members has not been increased. The Chairman of the Commission by his communication of 17.6.1999 at Annexure A-10 addressed to the Principal Secretary (AR), Government of Delhi has stated that a decision for revising the salary of Part-Time Members from Rs.7500/- to Rs.13,000/- has already been taken by the Government of Delhi and the issue is pending approval of the Ministry of Home Affairs, Government of India since February, 1999. Applicant, in turn, has submitted his representation on 14.6.2000 at Annexure A-12. No decision thereon has so far been taken. In the circumstances, we find that interests of justice will be duly met by disposing of the present OA at this stage itself even without issuance of notices with a direction to the respondents to take an early decision on the aforesaid representation and communicate the same to the applicant expeditiously and in any event within a period of six weeks from the date of service of a copy of this order. We direct accordingly.

2. Present OA is disposed of in the aforesated terms.


(ASHOK AGARWAL)
CHAIRMAN


(S.A.T. Rizvi)
MEMBER (A)

/sns/